

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 374/MP/2020

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 17.4.2017 executed by the Petitioner, ACME Jaipur Solar Power Private Limited with M.P. Power Management Company Limited and Delhi Metro Rail Corporation Limited and in terms of the directions issued by the Central Government vide its Notification No.23/43/2018-R&R dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generators on account of events pertaining to 'Change in Law' along with the Commission's order dated 9.10.2018.
- Petitioner : ACME Jaipur Solar Power Private Limited (AJSPPL)
- Respondents : M. P. Power Management Company Limited and Ors.
- Date of Hearing : 17.9.2021
- Coram : Shri P.K.Pujari, Chairperson
Shri Arun Goyal, Member
Shri P.K.Singh, Member
- Parties present : Shri Hemant Sahai, Advocate, AJSPPL
Shri Shreshth Sharma, Advocate, AJSPPL
Shri Jyotsna Khatri, Advocate, AJSPPL
Shri G. Umpathy, Advocate, MPPMCL
Shri V. Bharadwaj, MPPMCL
Shri Tarun Johri, Advocate, DMRC
Shri Sanjay V. Kute, DMRC
Shri Surendra Kumar Gupta, DMRC

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)

